Name of the Corporate Debtor: Mor Mukat Marketing Private Limited Date of commencement of CIRP: 12th April, 2022

List of creditors as on 28th April, 2022

List of Operational Creditors (Other than Workmen and Employees and Government Dues)

(Amount in INR)

| **Mentione d Below | NIL | NIL | NIL | NIL | *Stayed | No | NIL | NIL | Unsecured Operational Debt | 69,85,445 | 72,50,000 | 25.04.2022 72,50,000 69,85,445 | Vishakarma Tools works | |
|-----------------------|---------------------------|--------------------|---|----------------------|-----------------------------------|------------------------|-----------------------------|-------------------------------------|----------------------------------|--------------------------|------------------|--------------------------------|---------------------------|-----|
| | under verificatio n | not admitted | mutual dues, that may be set-off | claim | % of Voting share in CoC | Whether related party? | Amount covered by guarantee | Amount covered by security interest | Nature of claim | Amount of claim admitted | Amount claimed | Date of receipt | | |
| Remarks, if any | Amount of claim | Amount of claim | | Amount of contingent | | | admitted | Details of claim admitted | De | | of claim ived | Details of claim received | Name of creditor | No. |

^{*}Stay on the Constitution of Committee of Creditor by virtue of the order of the Hon'ble NCLAT dated 22.04.2022.

Advocate Pankaj Kumar Singhal

IRP of M/s Mor Mukat Marketing Private Limited

(A Company under Corporate Insolvency Resolution Process vide

Order dated 12.04.2022 passed by the Hon'ble NCLT -Court No. IV, New Delhi)

Comm. Address:- WP-509, 2nd Floor, Wazirpur Village,

Ashok Vihar, Phase-I, Delhi-110052

Office:- 011-42641246

Mob: 9871357353

Email: <u>ip.mormukat@gmail.com</u>

IBBI Registration Details

Regn. No. IBBI/IPA-002/IP-N00532/2017-2018/11561

Registered address with IBBI: A-233, Ground Floor,

Email: aprassociatesllp@gmail.com Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052

code and upon emerging out new fact, Updation of records, substantive evidence and documents. The creditors are advised to submit IRP/RP the desired details, information and documents promptly failing may cause negative impact on their respective claim. Further no claims have been received from any of the creditors except the above mentioned operational creditor. ** Please note that claims are provisionally admitted based on documents submitted with declaration under provision of I & B code. The amount shall be modified in accordance to provision of